

(e) the action taken by the Government to remedy the situation ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (e) Proposals have been received from the Government of Kerala for assistance under various schemes. One such proposal is for assistance under Integrated Coir Development Project of Kerala Government. This proposal has been examined in the Ministry and sanction for release of Rs. 1.70 crores for ICDP of Kerala has been issued. Another proposal of the Kerala Government was for a one time special grant of Rs. 2 crores for funding towards distress purchase scheme sanctioned by Government of Kerala to clear the stocks of coir and coir products from the producing centres. The proposal was examined and it was found that Government does not have any budgetary provision for such financial assistance. However sanction for release of a loan of Rs. 80 lakhs to COIRFED, Kerala through the Coir Board has been issued for distress purchase of coir and coir products by re-appropriation from other Head of Account.

Another proposal of the Kerala Government was for release of Rs. 50 lakhs towards contribution to Kerala Coir Workers Welfare Fund Board. Sanction for release of this amount has already been issued by the Government

B.I.F.R.

131. SHRI AJOY MUKHOPADHYAY :
SHRI BASU DEB ACHARIA :
SHRI HARADHAN ROY :
SHRI TARIT BARAN TOPDAR :

Will the Minister of FINANCE be pleased to state :

(a) whether the revival schemes sanctioned by the BIFR are not becoming effecting due to non-compliance with the provisions of the plan by the promoters such as Financial Institutions and Banks etc; and

(b) if so, the steps taken by the Government to remedy the situation and to avoid delay in deciding the cases of sick public sector companies ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The Board for Industrial and Financial Reconstruction (BIFR) has reported that during the course of review of the implementation of the rehabilitation schemes sanctioned by it for the revival of sick industrial companies, certain instances of non compliance with the provisions of the rehabilitation schemes by the promoters, financial institutions and banks due to various reasons have been noticed.

(b) BIFR has reported that monitoring agencies have been directed to send progress reports regarding the implementation of the rehabilitation schemes on time to enable the BIFR to initiate timely remedial measures, wherever necessary. It may also be added that in case of failure to comply with the provisions of a sanctioned scheme, BIFR has powers to invoke penal provision as provided under section 33 of the Sick Industrial Companies (Special Provisions) Act, 1985.

[Translation]

Use of Hindi

132. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether his ministry has modern gadgets installed such as computer, telex, teleprinting etc. which are in Roman Script and these are being converted into bilingual;

(b) if so, the manner in which these bilingual gadgets will be put into use by the Ministry;

(c) the manner in which the use of Hindi will be promoted;

(d) whether the Ministry has given exemption for use of Hindi to their offices located in Region 'A' where work has to be done cent percent in Hindi; and

(e) if so, the reasons for giving such an exemption ?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Yes, Sir.

(b) and (c) The officials of the Ministry are being encouraged to use these modern bilingual gadgets for their day-today official work so that the use of Hindi is promoted.

(d) No, Sir.

(e) Does not arise.

Photo Identity Cards

133. SHRI PANKAJ CHOWDHARY :
KUMARI UMA BHARATI :
JUSTICE GUMAN MAL LODHA :
SHRI SURENDRA YADAV :
DR. MAHADEEPAK SINGH SHAKYA :
PROF. PREM SINGH CHANDU MAJRA :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of persons in the country issued photo Identity Cards so far State-wise;

(b) the amount spent on issuing photo Identity Cards; and

(c) the time by which photo Identity Cards are likely to be issued to all the eligible voters ?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) A Statement is attached.

(b) The Central Government has, so far, released a sum of about Rs. 423 crore to various State Governments and Union Territories for the implementation of the scheme of photo identity cards.

(c) The scheme of issue of Photo Identity Cards is an on-going scheme as electoral rolls keep on changing due to continuous addition/deletion of names from it. Moreover, no fresh deadline has so far been fixed by the Election Commission of India.

Statement

Electors supplied with Defect-Free Identity Cards in different States/Union Territories as on 31-1-1997

Sl. No.	State/Union Territory	Electors supplied with defect-free identity card
1.	Andhra Pradesh	28128499
2.	Arunachal Pradesh	351962
3.	Assam	70088
4.	Bihar	15615368
5.	Goa	478261
6.	Gujarat	22398434
7.	Haryana	9314815
8.	Himachal Pradesh	2311377
*9.	Jammu and Kashmir	Scheme no implemented
10.	Karnataka	19890111
11.	Kerala	22487
12.	Madhya Pradesh	22598928
13.	Maharashtra	43637656
14.	Manipur	984820
15.	Meghalaya	536304
**16	Mizoram	Nil
17.	Nagaland	Nil
18.	Orissa	16585361
19.	Punjab	10343295
20.	Rajasthan	16840654
21.	Sikkim	196540
@22.	Tamil Nadu	Nil
23.	Tripura	884671
24.	Uttar Pradesh	41248000
25.	West Bengal	31439143
26.	Andaman & Nicobar Island	172000
27.	Chandigarh	268249
28.	Dadra & Nagar Haveli	50220
29.	Daman & Diu	41414
30.	National Capital Territory of Delhi	5257000
31.	Lakshadweep	29612
32.	Pondicherry	554286

The Scheme of I-cards not implemented.

I-cards could not be issued to electors due to large number of complaints in respect of Foreign nationals received by States.

Photography has since started in Tamil Nadu.

[English]

Export of Cotton

134. SHRI L. RAMANA: Will the Minister of TEXTILES be pleased to state :

(a) whether the quota of several lakh bales of cotton released recently for export;

(b) if so, the details thereof;

(c) whether the exporters are not finding customers in the International Market;

(d) if so, the reasons therefore; and

(e) the steps the Government propose to take in this regard ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b) Quota of 12.20 lakh bales of cotton has been released by the Government during the current 1996-97 cotton season, for export.

(c) No, Sir.

(d) and (e) Do not arise.

Performance of PSUs

135. DR. T. SUBBARAMI REDDY :
SHRI SUBRAHMANYAM NELAVALA :

Will the Minister of INDUSTRY be pleased to state

(a) whether the status report on Central public sector undertaking prepared by his Ministry as on March 31, 1995 states about 130 enterprises made profit and 109 enterprises either made losses or became sick;

(b) if so, the details thereof;

(c) the total net profit earned by them in 1994-95 and during 1995-96;

(d) whether the Government have felt that there is a need for evolving the new concerted approach and strategies for healthy future of the Public enterprises;

(e) if so, the details thereof; and

(f) the steps propose to be taken by the Government to earn the profit by Public Sector Undertakings ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) Yes, Sir. The enterprise-wise detail of profit and loss is given in statement No. 7 (A) and 7 (B) of Volume-1 of Public Enterprises Survey 1994-95 laid in both Houses of Parliament on 19.7.96

(c) Net profit earned by Central PSUs as a whole was Rs. 7217 41 Crores during year 1994-95 upto which period only information is available.

(d) and (e) The need for evolving a concerted approach and strategy for healthy future of PSUs is recognised. The strategy in this regard for Central PSUs has been outlined in